

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Office of the Registrar General at Jammu)

Subject: Reconstitution of Hon'ble Judges' Committees.

CORRIGENDUM

In the order dated 1st February, 2022, regarding 'Reconstitution of Judges' Committee, jurisdiction of the Committee at S.No. 8 in Column 2 as entry (ii) shall be deleted and added as entry (iii) in Column 2 at S.No. 9, and at S.No.19, against 'Building and Infrastructure Committee for Subordinate Courts in UTs of Jammu & Kashmir and Ladakh', in Column 2 in entries (i) & (ii) the words "in Kashmir Division" be deleted.

Sd/
(Pankaj Mithal)
Chief Justice

No: 1876-96/IRG/IS

Dated: 03.02.2022

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K for information of His Lordship.
2. Secretary to Hon'ble Mr./Mrs Justice _____
.....for information of their Lordships.
3. Registrar Vigilance; High Court of J&K and Ladakh, Jammu
4. Director, J&K Judicial Academy, Jammu
5. Registrar Inspection, High Court of J&K and Ladakh, Srinagar.
6. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar.
..... for information.
7. CPC (eCourts), High Court of J&K and Ladakh at Jammu for uploading the same on the official website of the High Court.
8. Director Finance High Court of Jammu & Kashmir and Ladakh, Jammu.
9. All Concerned Sections.
10. Order file.

Registrar General